

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 4325
TO BE ANSWERED ON 28.03.2017

Monitoring Body for Animals

4325. SHRI ANOOP MISHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is any monitoring body/ agency to check cruelty to animals and birds; and
(b) if so, the details thereof and if not, the steps being taken to such practices ?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a) & (b) Under the Prevention of Cruelty to animals (PCA) 1960. The Animal Welfare Board of India and Societies for Prevention of Cruelty to Animals have been set up to check cruelty to animals and birds. The Prevention of Cruelty to Animals (Establishment and Regulation of Societies for prevention of Cruelty to Animals) Rules, 2001 mandate that the State Government has to establish a society for every district in the State to be SPCA in that district. The State Governments through the Chief Wildlife Warden, are responsible for protecting the wildlife animals inside as well as outside the protected areas. They are also responsible for monitoring and check cruelty to animals and birds. The Central Zoo Authority is the nodal authority for monitoring and checking cruelty to animals and birds in all the zoos in the country. The Animal Welfare Board of India is responsible for monitoring and checking cruelty against captive elephants in the country. The Wildlife Crime Control Bureau is mandated under section 38(z) of the Wildlife Protection Act (1972) to take the certain specific steps for monitoring and checking cruelty to animals and birds
